

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SITTING AT
SOUTHERN BENCH**

O.A.No. 53 of 2020

BETWEEN

Olympia Grande Owners' Welfare Association,
Pallavaram Registration No.569/2016,
Represented by its Secretary Mr.S.Chandrasekar,
No.328, GST Road, Pallavaram, Chennai – 600 043.
Email ID : ogaowa2016@gmail.com
Phone No.9381011008

... Applicant

AND

1. M/s.KSM Nirman Private Ltd.,
Represented by its Managing Director,
No.1, SIDCO Industrial Estate, Guindy, Chennai – 32.
Email ID : sales@olympiagroup.in
Phone No. 044 – 4356 3773

2. Tamil Nadu Pollution Control Board,
Represented by its Member Secretary,
No.76, Mount Salai, Guindy, Chennai – 600 032.
Email ID : tnpcb-chn@gov.in
Phone No. 044 – 22353134

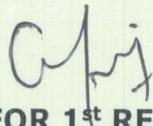
3. State Level Environment Impact
Assessment Authority, Tamil Nadu,
Represented by its Member Secretary,
3rd Floor, Panagal Maaligai,
No.1, Jeenis road, Saidapet, Chennai-600015.
Email ID : mstnseiaa@yahoo.com
Phone No. 044-2435 9973

... Respondents

TYPED SET OF PAPERS

S.No.	Date	Description of Documents	Page No.
1.	25.01.2021	Letter to the Applicant	1 - 2
2.	03.02.2021	Order dated 03.02.2021 by the TNRERA (Tamil Nadu Real Estate Regulatory Authority) in C.No.327/2019	3 - 4
3.	21.07.2021	Copy of Complaint filed by the Applicant before the State Consumer Dispute Redressal Commission, Chennai	5 - 11
4.	06.09.2021	Copy of Common Counter Affidavit filed by the Respondents	12 - 15
5.	15.09.2021	Lab Test Report of Santhome Enviro Services	16 - 19
6.	11.11.2021	Lab Test Report of King Institute, Guindy	20 - 21

Certified that the above are true copies of the originals.
Dated at Chennai on this the 19th day of November 2021


COUNSEL FOR 1st RESPONDENT



BY RPAD

LR No: OGAOWA/2020-21/0101

Dated: 25th Jan 2021

To,
The President / Chief Secretary,
Olympia Grande Apartment Owners' Welfare Association ('Association'),
#328, GST Road, Pallavaram,
Chennai 600043

Dear Sir,

Sub: 'OLYMPIA GRANDE' - Operations and Maintenance of STP's at Olympia Grande - To be done by Olympia Grande Apartment Owners' Welfare Association ('OGAOWA') bearing Registration number 569/16 - Withdrawal of Additional Support extended - Intimation - Reg.

Ref: Our earlier mails, communication and discussions on the subject since date of commencement of maintenance (16th July 2017) of Olympia Grande by OGAOWA.

Greetings!

At the outset we would like to place on record that, we as a responsible 'developer' of Grande project, have always been extending support in all aspects in consideration of the wellbeing of the community,

We wish to bring to your attention that after testing and operating 2 STP's for one year, the entire operations and maintenance of Grande premises went under the ambit of Association including the collection of maintenance charges from residents on 16th July 2017. Thereafter, at the request of the Association, we extended additional support in the maintenance of STP's by engaging the agency M/s. Clar Aqua, even though the responsibility of operation and maintenance of STP's is entirely vested with the Association and all cost / expenses incurred on behalf of the Association requires to be reimbursed.

Charles

You will appreciate that with the ownership and responsibility being vested with the Association, our engagement on additional support cannot go on indefinitely and hence, it has been decided to withdraw our engagement in the operation and maintenance of the Two STP's in your premises beyond 15th Feb 2021. Thereafter, the Association can continue to maintain and operate the STP's as may be deemed fit and necessary by the Association.

We wish to also intimate that due consents (Air and Water) have been secured for the site and all obligations in fulfillment of the conditions of operational phase vests with the community / Association, including further renewals of consents beyond the expiry date. (Enclosed copy of the consents)

Also, we wish to place on record that the STP's are fully operational and delivering consistent treated water output as per the prescribed norms. Copies of test reports for last 3 months enclosed for kind reference. Please note that prime responsibility and onus to utilize the treated water for flushing, gardening, and other intended utility vests with Association, which we have been time and again requesting thus far but not heeded by the Association.

Hence, we look forward to the Association taking charge of the operation and maintenance of both STP's latest by 15th February, 2021.

Thanking You

For KSM NIRMAN, A unit of
Olympia Tech park (Chennai) Private Limited.

Chetana
Authorised Signatory



Enclosed: As above

Copy to: The District Environment Engineer, MM Nagar.



**BEFORE THE TAMIL NADU REAL ESTATE
REGULATORY AUTHORITY (TNRERA)
(Tamil Nadu, Andaman & Nicobar Islands)
at Egmore, Chennai – 600 008**

[Under the Real Estate (Regulation and Development) Act, 2016]

C.No. 327/2019

3rd day of February 2021

**Coram : Thiru K. Gnanadesikan, I.A.S. (Retired), Chairperson
Er. S. Manohar, Member
Adv. V. Jeyakumar, Member**

Olympia Grande Apartment Owners' Welfare Association represented by its President]
Complainants

Versus

M/s. K.S.M. Nirman Private Limited ... Respondent

The hearing is conducted through video conferencing

Both the Counsel for the Complainant and the Respondent present.

The Authority conveyed its displeasure on the non filing of Additional Counter Affidavit by the Respondent Promoter directed to be filed before 18.01.2021. Therefore, the Authority directed the Respondent Promoter to file their final Counter Affidavit with reference to the reliefs prayed for by the Complainant in the Complaint before 17.02.2021 with copy served on the other side.

The Authority also directed the Respondent Promoter to continue to maintain the STP maintenance, etc. as prayed for by the Counsel for the Complainant till final orders are pronounced on this Complaint by this Authority.

ORDER

1. The Authority directed the Respondent Promoter to file their final Counter Affidavit with reference to the reliefs prayed for by the Complainant in the Complaint before 17.02.2021 with copy served on the other side.
2. The Authority directed the Respondent Promoter to continue to maintain the STP maintenance, etc. as prayed for by the Counsel for the Complainant till final orders are pronounced on this Complaint by this Authority
3. The Authority posted next hearing through video conferencing at 3.45 p.m. on 04.03.2021.

Sd/-...03.02.2021

Sd/-...03.02.2021

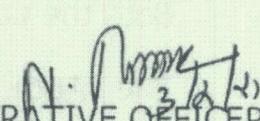
Sd/-...03.02.2021

MEMBER (M), TNRERA

MEMBER (J), TNRERA

CHAIRPERSON, TNRERA

/TRUE COPY/FORWARDED/BY ORDER


ADMINISTRATIVE OFFICER

4
3-2-21

To

- 1) M/s. KSM Nirman Private Limited
A Unit of Olympia Tech Park (Chennai) Pvt. Ltd.
No1, SIDCO Industrial Estate
Guindy, Chennai-600 032.
- 2) Olympia Grande Apartment Owners' Welfare Association
No.328, GST Road
Pallavaram, Chennai-600 043.

Copy to:

- 1) P.S. to Chairperson, TNRERA
- 2) P.C. to Er. S. Manohar, Member, TNRERA
- 3) P.C. to Adv. V. Jeyakumar, Member, TNRERA

Olympia Grande Apartment Owners'
Welfare Association,
No.328, GST Road,
Pallavaram,
Chennai-600 043.

...Complainant

-Vs-

M/s.KSMNirman Private Limited,
No.1, SIDCO Industrial Estate,
Guindy,
Chennai-600 032.

...Opposite Party

Complaint filed under Section 12 of Consumer Protection Act, 1986

1. The Complainant Olympia Grande Apartment Owners' Welfare Association having its office at No.328, GST Road, Pallavaram, Chennai-600 043 represented by its president Mr.M.Tholcoppian, Son of Shri.Murugesan, Hindu, aged 40 years, Joint Secretary and Secretary-in-Charge of Complainant Association residing at A4--4A, Olympia Grande, No.328, GST Road, Pallavaram, Chennai - 600043 within the jurisdiction of the District Consumer Dispute Redressal Forum at Chengalpet.

The address of the Complainant for service is that of his counsel M/s.M.V.Seshachari and C.Harini, Advocates having office at No.16, Pillayar Koil Street, Poonamallee, Chennai - 600 056.

2. The Opposite Party M/s.KSM Nirman Private Limited, No.1, SIDCO Industrial Estate, Guindy, Chennai-600 032 within the jurisdiction of the Hon'ble District Consumer Dispute Redressal Forum, Chennai - South.

The address of the Respondent for service is as stated above.

3. The Complainant states that the Opposite Party who is a developer promoted a residential apartment in the name of "Olympia Grande" situated at No.328, GST Road, Pallavaram, Chennai-600 043. The opposite party constructed 721 flats/dwelling units in which about 3000 people are residing in the said apartments inside colony.

4. The Complainant states the complainant association has been formed for the welfare of the residents and owners of the said 'Olympia Grande' and the same

...2...

was registered on 23.11.2016 having its registration no.569/2016. The present complaint is raised on behalf of the members of the complainant's association.

5. The Complainant states that the Opposite Party had executed sale deed and agreement for construction in favor of owners of the apartments at the time of conveyance of flats in favour of respective flat owners. The opposite party had also collected contribution from each and every purchaser at the time of conveying the flat towards corpus fund and the same is held by the opposite party. As per the terms and conditions mentioned in the agreements executed between the parties, the Opposite Party has to handover maintenance and transfer the corpus fund to the Association of flat owners as soon as the association is formed by the flat owners. After the formation of complainant's association, the opposite party by letter dated 06.07.2017 informed that all the owners that maintenance work and corpus fund will be handed over to the complainant's association with effect from 16.07.2017. However, same has not been transferred till date.

6. The Complainant further states that according to Clause 9(d) of Construction Agreement executed between both parties acknowledges that the corpus fund to be handed over to the Complainant as soon as the association is formed in which opposite party has defaulted. Further more the Opposite Party is liable to handover the documents, plans, insurance, conveyance deed for common areas and the same has not been done till date. Despite several repeated demands made by the complainant, the opposite party has not handed over the documents and the same establishes the malafide intention of the Opposite Party to defraud the Complainant.

7. The Complainant further states that the formation of association is to sub serve the greater good for residents due to inaction of transferring the corpus fund to the Complainant since 20 months, they are unable to perform statutory responsibilities such as maintenance of premises, repair and replace any of the common areas and facilities etc.,

8. The Complainant further states that though several representations were made to the Opposite Party dated 11.01.2017, 01.02.2017, 24.05.2017 and

01.07.2017 demanding to handover the common area and corpus fund even so the Opposite Party remained dormant. Due to negligent behaviour of the Opposite party, the Complainant had meeting with the Opposite party dated 15.04.2017, 31.05.2017, 24.06.2017 and 01.07.2017 demanding to handover the documents and corpus fund immediately.

9. The Complainant further states that the Opposite Party has replied to the representation through their letter dated 06.07.2017, that it will handover common area maintenance effective from 16.07.2017 including corpus fund transfer to Complainant. The representation made by the Opposite Party falls flat in non-dispensing the maintenance documents including corpus fund which made a crisis and trouble to carryout maintenance activities, AMC and major breakdowns due to paucity of funds.

10. The Complainant states that even after many representations before the Managing Director of the said company, they are dragging the handover of charges and refusing to transfer corpus fund with malafide intention and this causes mental stress and panic among the members as the total hefty fund is our hard earned money and creates speculations on misusing and misappropriation of said fund. In such circumstances the Opposite Party is liable to transfer the collected corpus fund with accrued interest till the date of payment.

11. The Complainant further states that the Opposite Party had violated CMDA plan approval and constructed building, moreover infringed local administration rulings including sewage plant installation at minus basement and allotment of car parking. Following is the list of infringement committed by the builder as against the CMDA plan approval/brochure issued to the Complainants based on which they sold the apartments and cheated the customers (owners).

S.No.	As per CMDA plan approval/brochure	Final deliverables to residents
1.	Entrance Arch running to full length of the entry along with security cabin	The entrance has not been completed and there was no security cabin as mentioned in brochure.

...4...

2.	Swimming Pool/Gym	The Swimming pool and Gym is too small and not even sufficient for 1/3 rd of the residents.
3.	Sewage Treatment Plan (SWP)	The building has 3 phases and the developer constructed two STPs with capacity 315 KLD and 165 KLD which is not adequate for all the apartments.
4.	All Government/Statutory approvals are in place	The developer has misrepresented the owners that they have got all approvals/permission for the project but the fact is there was a dispute in assessment and payment of vacant land tax for the land on which the developer has constructed the apartments and the matter is pending before Hon'ble High Court, Madras. Due to this reason, the Pallavaram Municipality refused to levy property tax and also refused to provide basic civil amenities such as drinking water, garbage removal, drainage facilities etc. Because of such misrepresentation, the residents are not only suffering but also incurring additional cost.
5.	Green Walkways	No such facility has been provided
6.	Spacious drive in	The drive way provided in the project is less than the minimum width as mentioned in CMDA plan.
7.	Stilt parking with landscaped avenue	No such facility has been provided
8.	Adequate water supply	Collected drinking water connection charges by developer. But not yet provided. At present the entire water requirement is sourced from outside and the developer has not made any provision.
9.	Quality of construction	Damaged and inferior quality of construction.
10.	Construction of infrastructure facility to sort out solid waste and convert into composting or Bio-Methanation	No such facility has been provided by the developer and thus cheated consumers by an unfair trade practice.

...5...

12. The complainant states that the default committed by the opposite party in providing the above facilities amounts to deficiency in service. Due to non-availability of water, the complainant has to spend large amount of money in buying water from outside. The above said deficiencies came to light of the complainant only after taking over the maintenance of the flat. The opposite party is liable to pay damages for the deficiency in service committed by it. The Complainant estimates that the opposite party has to pay a sum of Rs.95,00,000/- towards damages to the complainant.

13. The cause of action arose on 16.07.2017 when the opposite party ought to have handed over maintenance work to the complainant and committed when the Opposite Party defaulted in transferring corpus fund, handover the documents, plans insurance, conveyance deed for common areas even after formation of an association, where the various representations to the opponent failed in serving good to the residents, whereby several violations/infringement committed as against CMDA plan approval in construction of the building, whereby the consumer is put under mental agony and stress through unfair trade practice adopted by the developer in constructed building, which is situate within the jurisdiction of the Hon'ble Forum.

14. The Complainant is hereby submitting Postal order for a sum of Rs.4,000/- towards court fee for the above complaint as per Rule 9-A of The Consumer Protection Rules, 1987.

15. The Complainant states that there is no other proceedings pending in respect of the above matter.

16. The Complainant therefore prays that this Hon'ble Court may be pleased to pass a Final Order in his favour and against the opposite party for:

(a) directing the opposite party to handover documents, building plan, insurance, conveyance deed for common areas and corpus fund with accrued interest.

...6...

(b) directing the opposite party to rectify the anomalies and deviation made from the approved CMDA and other plans like car parking, sewage treatment plan etc., within time period fixed by this Hon'ble Forum.

(c) directing the opposite party to a sum of Rs.95,00,000/- towards damages

(d) directing the opposite party to pay the costs of this complaint and

(e) for such other relief or reliefs as this Honourable Forum deems fit and proper in the circumstances of the case.

Counsel for the Complainant

Complainant

List of Documents Filed by the Complainant

Sl.No	Date	Description of the Documents	Remarks
1		Certificate of registration of the Complainant with the Registrar of Societies	Photocopy
2.	23.11.2016	Bye-laws of the complainant's association	Photocopy
3.		Brochure issued by the opposite party for sale of flats in Olympia Grande	Photocopy
4.		Construction agreement entered between the opposite party and a member of the complainant's association	Photocopy
5.	11.01.2017	Letter from the complainant to the opposite party	Copy of letter with proof of delivery
6.	01.02.2017	Letter from the complainant to the opposite party	Copy of letter with proof of delivery

7.	24.05.2017	Letter from the complainant to the opposite party	Copy of letter with proof of delivery
8.	01.07.2017	Letter from the complainant to the opposite party	Copy of letter with proof of delivery

Dated at Chennai on this day of July, 2019

Counsel for Complainant

Complainant

Verification

I, M.Tholcoppian, Son of Shri.Murugesan, Joint Secretary cum Secretary-in-Charge of Olympia Grande Apartment Owners' Welfare Association, the Complainant herein do hereby declare that the facts stated above are all true and correct to the best of my information, belief and knowledge and I had signed this complaint at Chennai on this day of July, 2019

Complainant

BEFORE THE TAMIL NADU STATE CONSUMER DISPUTE REDRESSAL
COMMISSION AT CHENNAI

M.P. No. 40 & 41 of 2020
IN
C.C. SR. No. 865 of 2019

Olympia Grande Apartment Owners Welfare Association,
No. 328, GST Road,
Pallavaram, Chennai – 600 043

... Petitioner / Complainant

Vs.

Olympia Tech Park Chennai Pvt. Ltd.,
Formerly Known as M/s. KSM Nirman Private Limited
Rep by its Authorised Signatory,
No. 1, SIDCO Industrial Estate, Guindy,
Chennai – 600 032

... Opposite Party / Respondent

**COMMON COUNTER AFFIDAVIT FILED ON BEHALF OF OF OPPOSITE PARTY /
RESPONDENT**

I, **Sampath Kumar**, S/o. V.Sundaresan, aged 65 years, at No.1, SIDCO Industrial Estate, Guindy, Chennai – 600 032, do hereby solemnly affirm and sincerely state as follows: -

1. I state that I am the President marketing and sales of the Respondent Company and as such am well acquainted with the facts and circumstances of the case and competent to swear this affidavit.
2. I state that the complaint had been filed for the following: -
 - a. Directing the opposite party to handover documents, building plan, insurance, conveyance deed for common areas and corpus fund with accrued interest;
 - b. Directing the opposite party to rectify the anomalies and deviation made from the approved CMDA and other plan like car parking, sewage treatment plant, etc., within a period fixed by this Hon'ble Forum;
 - c. Directing the opposite party to a sum of Rs. 95,00,000/- towards damages;
 - d. Directing the opposite party to pay the costs of this complaint and
 - e. For such other relief or reliefs as this Hon'ble Forum may deems fit and proper in the circumstances of the case.
3. At the outset, I submit that there is no cause of action for maintaining the present Complaint and it is liable to be dismissed. This complaint is misconceived, speculative, *mala fide* and has been filed by misrepresentation, concealment of

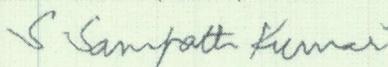
For OLYMPIA TECH PARK (CHENNAI) PVT LTD.

S. Sampath Kumar
Authorised Signatory

facts, and claiming undue amounts as alleged corpus fund and advance maintenance amount and damages.

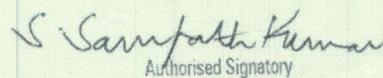
4. I also submit that the very complaint is not maintainable as the Association Claimant has no privity of the contract with the Respondent herein as there is no privity of contract, no agreements or any agreements whereby the Petitioner can make a demand against the Respondent. I am advised to submit that the very petition itself is total abuse of process of law as admittedly the flats were completed and handed to the individual owners in 2015/2016, and assuming without admitting that the Association had a right to file this complaint there is an indeterminate delay in filing the complaint which has not been explained satisfactorily and the affidavit bereft of facts has been filed.
5. I am also advised to state that the deponent to the affidavit, and allegedly representing the petitioner has no authority or right to do so and it would seem that this complaint have been filed based on the deponent's individual capacity and not for the association.
6. I state that the Respondent had initially conceived the development of the real estate project "Olympia Grande" in the year 2012 as an entirely residential building and had obtained the planning permission vide no. C/PP/MSB-IT/28 A to T/2012, dated 26.04.2012 for comprising 17 towers. Accordingly, 16 residential towers have been constructed and completed as early as 2015 and completion certificate for the 16 residential towers has been obtained in the year 2015/2016 vide completion certificates dated 13.05.2015, 06.11.2015 and 15.02.2016.
7. I state that the Petitioner owner's association was formed and registered on 23.11.2016 and most of the units were occupied by the home buyers with all amenities. The maintenance of the project was then taken over by the Association on 11.07.2017, after conducting detailed due diligence on the project including legal and technical. The deliberations between the parties for the purpose of handing over has been recorded through multiple e-mail communications, which will substantiate that the handing over has been done after not been done.
8. Admittedly, as per the scheme, one tower has been designed for commercial use and the Respondent has obtained plan sanctions for the same vide revised plan sanction bearing plan sanction No. C/TP/MSB/34 (A to D) /2017 whereby it has been approved as "COMMERCIAL/HOTEL", the completion certificate for the 17th tower was applied on 31.05.2017 and obtained on 06.12.2017.

For OLYMPIA TECH PARK (CHENNAI) PVT LTD.


Authorised Signatory

9. I state that the dispute before this Hon'ble Forum undeniably arises under these agreements, with respect to maintenance as well as other issues in the said residential complex known as Olympia Grande. The alleged claim of the Petitioner pertains to recovery of sums collected by the Respondent Company from individual flat owners under these Agreements for construction of the respective flats/apartments.
10. I state that the Petitioner herein has no privity whatsoever to raise claims under the aforesaid Agreements, which had been entered into with the individual owners and hence a claim allegedly made for all the flat owners cannot be sustained. While the Petitioner is an Association of flat owners, which is a separate personality to that of individual flat owners, the right to claim alleged compensation can be only in their individual capacity. I state that the rights under the aforesaid agreements accrue in favour of the individual flat purchasers only and, as such, the entire cause of action in the Complaint may arise in favour of these individual apartment owners.
11. I state that the Petitioner herein had also filed a Complaint before TN RERA on the same lines which has been numbered as C. No. 327 of 2019 and the proceeding before this Hon'ble Forum is the exact verbatim of what has been filed before TN RERA and the said proceeding is now reserved for Orders and therefore, it is utterly false to state that the matter is not pending any other court.
12. I state that the Petitioner had also made a claim of Rs. 10,00,000/- against the Respondent on the ground of suffering mentally and financially due to deficiency in services in the said C No. 327 of 2019. Therefore, the Petitioner cannot make claims before the different forum for same cause of action which is barred by law and it would seem that the Petitioner Association is forum hunting.
13. I state that it would be relevant to note that in the proceedings before RERA, the Petitioner herein had been represented by the Secretary and in this Hon'ble Forum the Complainant is being represented by the Chief Secretary. Hence the Authority / Capacity of the of the Complainant is questionable or in other words, the representative character of the Complainant is doubtful with regard to the capacity under which the proceedings before this Hon'ble Forum had been preferred.
14. I state that the Petitioner herein had claimed for damages to the tune of Rs. 95,00,000/- in the Complaint and now filed an application to amend the claim to

For OLYMPIA TECH PARK (CHENNAI) PVT LTD.


Authorised Signatory

Rs. 32,30,000/-. However, it would be relevant to note that the Petitioner had prayed for a sum of Rs. 32,26,000/- as damages in the rejoinder by alleging that the Respondent herein had failed to carry out their service as promised.

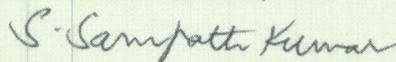
15. I state that the Petitioner herein is indulging in Forum Shopping because one such issue in the pending case before TN RERA is whether the project had been constructed with defects or not and the said issue had been argued before TN RERA and the same is now pending for orders. In this scenario the present Complaint before this Hon'ble Forum is not maintainable as it amounts to Forum Shopping.

16. I state that the Petitioner herein with ulterior motives had decided to amend the claim filed by them before this Hon'ble Forum by restricting their claim for damages and at the same time suppressing that fact that they had initiated proceedings before TN RERA by claiming defects and violations in the project.

17. I state that the Petitioner herein had not taken approval/consent from all the apartment owners of Olympia Grande, for filing of this present Case and have disclosed no such consent. In general, the individual Apartment owners may have entrusted the Association to maintain and up keep the area under their occupation. However, it is reliably understood that not all the apartment owners may even be aware of this filing of frivolous and malafide litigations by the Association and wasting their contribution. As per the objectives in the bye laws of the Petitioner Association, it has to obtain specific request from members or members concerned. There is no such consent document filed along with the complaint and therefore on this sole ground the CMP is to be dismissed.

Therefore, it is humbly prayed that this Hon'ble Forum may be pleased to dismiss the CMP No. 40 & CMP No. 41 of 2020 in C.C. SR. No. 865 of 2019 and pass such other further Order or Orders as this Hon'ble Forum may deem fit and proper in the circumstances of the case and thus render justice.

For OLYMPIA TECH PARK (CHENNAI) PVT LTD.


S. Sampath Kumar
Authorised Signatory

Solemnly affirmed at Chennai
and signed his name in my
presence on this the 6th day
of September, 2021.

Before Me

Advocate, Chennai



Santhome Enviro services

NABL (ISO / IEC 17025:2005) Accredited &
(A CONSTITUENT BOARD OF QUALITY COUNCIL OF INDIA)

ISO 9001:2015 Certified Laboratory

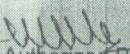
No.3/4, Pillayar Koil Street, Jafferkhanpet, Chennai-600083.

Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

Sample Ref No. : SAS/W/099/09		Report No. : 099/09			
Customer Name : M/s.Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044		Report Date : 15.09.2021 Page: 1 of 1			
Sample Description : Sewage Water Sample Drawn By/ Date : Customer /09.09.2021 Customer's Reference : Letter Dated on 09.09.2021 Sample Mark : STP Treated Water – A9 Sample Location : OLYMPIA GRANDE		Received On : 09.09.2021 Commenced On : 09.09.2021 Completed On : 15.09.2021			
Sl. No	PARAMETERS	UNIT	RESULTS	Tolerance limits for Treated Outlet as per TNPCCB	TEST METHOD
1	pH value at 25°C	-	7.31	5.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	12.0	30	IS:3025: P.17:1984:R.2012
3	Total Dissolved Solids	mg/l	1310	2100	IS 3025:P.16:1984:R.2012
4	COD	mg/l	69.0	250	APHA 23 rd Edn :2017 5220 B
5	BOD at 27°C for 3 days	mg/l	8.0	20	IS: 3025 P. 44 1993 R. 2009
6	Chlorides as Cl	mg/l	335	1000	APHA 23 rd Edn :2017 4500 Cl B
7	Sulphates as SO ₄	mg/l	88.0	1000	APHA 23 rd Edn :2017 4500 SO ₄ ²⁻ E
8	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
End of Report					
Report Opinion: The above submitted water sample meets the TNPCCB Standards. for SANTHOME ENVIRO SERVICES					
 Verified & Authorized By M.Maria Frank Omer - Quality Manager					

- NOTE: 1. Test results shown in this test report relate only to the items tested.
2. This test report shall not be reproduced anywhere except in full and in same format without the Approval of the laboratory
3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)



Santhome Enviro services

NABL (ISO / IEC 17025:2005) Accredited &
(A CONSTITUENT BOARD OF QUALITY COUNCIL OF INDIA)

ISO 9001:2015 Certified Laboratory

No.3/4, Pillayar Koil Street, Jafferkhanpet, Chennai-600083.

Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

Sample Ref No. : SAS/W/100/09		Report No. : 100/09			
Customer Name : M/s.Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044		Report Date : 15.09.2021 Page: 1 of 1			
Sample Description : Sewage Water Sample Drawn By/ Date : Customer /09.09.2021 Customer's Reference : Letter Dated on 09.09.2021 Sample Mark : UF Treated Water – A9 Sample Location : OLYMPIA GRANDE		Received On : 09.09.2021 Commenced On : 09.09.2021 Completed On : 15.09.2021			
Sl. No	PARAMETERS	UNIT	RESULTS	Tolerance limits for Treated Outlet as per TNPCB	TEST METHOD
1	pH value at 25°C	-	7.40	5.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	2.0	30	IS:3025: P.17:1984:R.2012
3	Total Dissolved Solids	mg/l	1310	2100	IS 3025:P.16:1984:R.2012
4	COD	mg/l	18.0	250	APHA 23 rd Edn :2017 5220 B
5	BOD at 27°C for 3 days	mg/l	2.0	20	IS: 3025 P. 44 1993 R. 2009
6	Chlorides as Cl	mg/l	332	1000	APHA 23 rd Edn :2017 4500 Cl ⁻ B
7	Sulphates as SO ₄	mg/l	85.0	1000	APHA 23 rd Edn :2017 4500 SO ₄ ²⁻ E
8	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009

End of Report

Report Opinion: The above submitted water sample meets the TNPCB Standards.
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M.Maria Frank Omer - Quality Manager



- NOTE: 1. Test results shown in this test report relate only to the items tested.
2. This test report shall not be reproduce anywhere except in full and in same format without the Approval of the laboratory
3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)



Santhome Enviro services

NABL (ISO / IEC 17025:2005) Accredited &
(A CONSTITUENT BOARD OF QUALITY COUNCIL OF INDIA)

ISO 9001:2015 Certified Laboratory

No.3/4, Pillayar Koil Street, Jafferkhanpet, Chennai-600083.

Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

Sample Ref No. : SAS/W/101/09

Report No. : 101/09

Customer Name : M/s. Clar Aqua Engineering Services pvt Ltd.,
Address : No.13, 2nd Main Road, New Colony, Chrompet,
Chennai-600 044

Report Date : 15.09.2021
Page: 1 of 1

Sample Description : Sewage Water
Sample Drawn By/ Date : Customer /09.09.2021
Customer's Reference : Letter Dated on 09.09.2021
Sample Mark : STP Treated Water -F1
Sample Location : OLYMPIA GRANDE

Received On : 09.09.2021
Commenced On : 09.09.2021
Completed On : 15.09.2021

Sl. No	PARAMETERS	UNIT	RESULTS	Tolerance limits for Treated Outlet as per TNPCB	TEST METHOD
1	pH value at 25°C	-	7.30	5.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	14.0	30	IS:3025: P.17:1984:R.2012
3	Total Dissolved Solids	mg/l	1500	2100	IS 3025:P.16:1984:R.2012
4	COD	mg/l	72.0	250	APHA 23 rd Edn :2017 5220 B
5	BOD at 27°C for 3 days	mg/l	8.0	20	IS: 3025 P. 44 1993 R. 2009
6	Chlorides as Cl	mg/l	385	1000	APHA 23 rd Edn :2017 4500 Cl ⁻ B
7	Sulphates as SO ₄	mg/l	98.0	1000	APHA 23 rd Edn :2017 4500 SO ₄ ²⁻ E
8	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009

End of Report

Report Opinion: The above submitted water sample meets the TNPCB Standards.
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M.Maria Frank Omer - Quality Manager



- NOTE:
1. Test results shown in this test report relate only to the items tested.
 2. This test report shall not be reproduce anywhere except in full and in same format without the Approval of the laboratory
 3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)



Santhome Enviro services

NABL (ISO / IEC 17025:2005) Accredited &
(A CONSTITUENT BOARD OF QUALITY COUNCIL OF INDIA)

ISO 9001:2015 Certified Laboratory

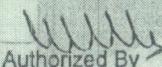
No.3/4, Pillayar Koil Street, Jafferkhanpet, Chennai-600083.

Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

Sample Ref No. : SASW/102/09		Report No. : 102/09			
Customer Name : M/s.Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044		Report Date : 15.09.2021 Page: 1 of 1			
Sample Description : Sewage Water Sample Drawn By/ Date : Customer /09.09.2021 Customer's Reference : Letter Dated on 09.09.2021 Sample Mark : UF Treated Water -F1 Sample Location : OLYMPIA GRANDE		Received On : 09.09.2021 Commenced On : 09.09.2021 Completed On : 15.09.2021			
Sl. No	PARAMETERS	UNIT	RESULTS	Tolerance limits for Treated Outlet as per TNPCB	TEST METHOD
1	pH value at 25°C	-	738	5.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	<1.0	30	IS:3025: P.17:1984:R.2012
3	Total Dissolved Solids	mg/l	1400	2100	IS 3025:P.16:1984:R.2012
4	COD	mg/l	14.0	250	APHA 23 rd Edn :2017 5220 B
5	BOD at 27°C for 3 days	mg/l	BDL (DL=2.0)	20	IS: 3025 P. 44 1993 R. 2009
6	Chlorides as Cl	mg/l	354	1000	APHA 23 rd Edn :2017 4500 Cl ⁻ B
7	Sulphates as SO ₄	mg/l	89.0	1000	APHA 23 rd Edn :2017 4500 SO ₄ ²⁻ E
8	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
End of Report					
Report Opinion: The above submitted water sample meets the TNPCB Standards. for SANTHOME ENVIRO SERVICES					
 Verified & Authorized By M.Maria Frank Omer - Quality Manager					

- NOTE: 1. Test results shown in this test report relate only to the items tested.
2. This test report shall not be reproduce anywhere except in full and in same format without the Approval of the laboratory
3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)



DEPARTMENT OF PUBLIC HEALTH AND PREVENTIVE MEDICINE
CHIEF WATER ANALYSIS LABORATORY, KING INSTITUTE CAMPUS,
GUINDY, CHENNAI-32

FROM

Tmt.L.Sujatha M.Sc.,M.A.B.Ed.,
CHIEF WATER ANALYST
Chief Water Analysis Laboratory,
King Institute Campus, Guindy,
Chennai-32.

TO

Thiru. Manokaran, Sr. Engg.,
Olympia Grande Residential Complex,
No.328, GST Road,
Pallavaram,
Chennai – 600 043

R.No.1963/C/2021 Dated : 11.11.2021

Sir,

Sub: Analysis of STP treated water – Results furnished – Regarding.

Ref: Yours Lr.No.Nil Dated : 21.10.2021

Two samples of STP treated water stated to have been collected on 22.10.2021 from the STP UF and Treated water (315KLD) located with in the premises of Olympia Grande Residential Complex, No.328, GST Road, Pallavaram, Chennai -43 was received at this laboratory on the same day for analysis of specific parameters.

The results of the analysis are furnished overleaf.

[Signature]
12/11/2021
CHIEF WATER ANALYST,
Chief Water Analysis Laboratory,
Guindy, Chennai-32.

Copy to: File & Lab.
T.S

[Signature]
12/11



CHIEF WATER ANALYSIS LABORATORY, KING INSTITUTE CAMPUS,
GUINDY, CHENNAI-32

RESULTS OF ANALYSIS OF SEWAGE SAMPLES: Lab. No.S-28 & S-29

From
Thiru. Manokaran, Senior Engineer,
Olympia Grande Residential Complex,
No.328, GST Road, Pallavaram,
Chennai – 600 043

Date of Collection : 22.10.2021
Date of Receipt : 22.10.2021
Collected by : Thiru.Manokaran, Senior Engineer.
Sample Particulars : 1.STP UF Water
2.STP - Treated Water
Olympia Grande Residential Complex, 328, GST
Road, Pallavaram, Chennai – 600 043

Sl. No.	Parameters	Results		
		STP located at Olympia Grande Residential Complex, No.328 GST Road, Pallavaram, Chennai – 43		
		STP – UF Water Lab.No.S-28	STP Treated Water Lab. No.S-29	
01	Colour and appearance	Sl. Whitish and Turbid	Sl. Whitish and Turbid	
02	Total Suspended Solids mg/l.	10	10	
03	Total Dissolved Solids mg/l.	1290	1290	
04	p ^H Value	6.6	6.6	
05	Oxygen consmed from N/8- KMnO4	3 minutes mg/l.	1.2	1.0
		4 Hours mg/l.	2.6	2.6
06	Bio-Chemical Oxygen demand (5 th day at 20° C) mg/l.	8	6	
07	Chemical Oxygen demand mg/l.	38	37	
08	Chlorides as Cl. mg/l.	316	308	
09	Oil & Grease mg/l.	Nil	Nil	

Copy to:File & Lab

[Signature]
12/10/21
CHIEF WATER ANALYST
Chief Water Analysis Laboratory,
Guindy, Chennai-32.

[Signature]
12/11

**IN THE HON'BLE
NATIONAL GREEN
TRIBUNAL SITTING AT
SOUTHERN BENCH**

O.A.No. 53 of 2020

BETWEEN

Olympia Grande Owners' Welfare
Association,
Rep. by its Secretary
Mr.S.Chandrasekar,
... Applicant

AND

1. M/s.KSM Nirman Private Ltd.,
Rep. by its Managing Director,
& 2 others
... Respondents

TYPED SET OF PAPERS

M/s R.SARAVANAKUMAR 319/93
E.VEDA BAGATH SINGH 430/95
K.VIJAYARAGAVAN 3454/10
J.RAJA RAO 1703/12 &
M.GOPINATH 2818/19

COUNSEL FOR 1ST RESPONDENT

09444473314